(b) As per the details available with UGC, Ph.D. degree awarded in education during the last three Years is given below:

Year	No. of Ph.D awarded
2015-16	24171
2016-17	28779
2017-18	34400

As per UGC, the details of NET qualified candidates in Education during the last three years is given below:

UGC-NET	No. of qualified candidates	
June, 2015	2371	
December, 2015	2431	
July, 2016	1343	
January, 2017	1786	
November, 2017	3042	
July, 2018	3356	

(c) to (e) No such survey has been conducted by the Government. However, as per the provisions contained under Regulations issued from time to time by National Council for Teacher Education (NCTE), at the time of according recognition to a Teacher Education College (Government or Private), NCTE ensures that the required number of faculty, with the requisite qualification, have been appointed with the approval of the concerned affiliating university/body.

Merit cum Means scholarships

2506. SHRI K. K. RAGESH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether a large number of applications for Merit cum Means scholarships is pending with Government;

- (b) if so, the details thereof, State-wise;
- (c) the reasons for delay in sanctioning the scholarships; and

[RAJYA SABHA]

(d) the details of the steps being taken, if any, to address the delay?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SATYA PAL SINGH): (a) to (d) Ministry of Minority Affairs is administering a scholarship scheme, namely, 'Merit-cum-Means based Scholarship scheme for minorities'. The scheme is boarded on the National Scholarship Portal (NSP). The scholarship under the scheme is disbursed under Direct Benefit Transfer (DBT) mode and the amount of scholarship is credited directly in the bank account of beneficiary. State-wise details of eligible applications received by that Ministry for the year 2018-19 through NSP under fresh and renewal category are given in the Statement-I (*See* below). The process of disbursement of scholarship has presently been stayed by the Hon'ble High Court of Bombay, Nagpur Bench *vide* their Order dated 23.10.2018. The matter is still *Sub-Judice*.

The Ministry of Human Resource Development, implements 'National Meanscum-Merit Scholarship Scheme (NMMSS)'. The scheme is also boarded on NSP since 2015-16. The NSP has been developed by Ministry of Electronics and Information Technology (MeitY) for streamlining and fast tracking the release of Scholarships across Ministries/Departments with efficiency, transparency and reliability. The release of scholarship under the scheme is a continuous process. All the proposals, complete in all respects, received in the ministry for release of scholarships under NMMSS up to the academic year 2016-17 have been processed and amount has been sanctioned/ released. The proposals for the Academic Year 2017-18 received on NSP and complete in all respects are at various stages of approval/release.

Statement

State-wise details of eligible applications received through National Scholarship Portal (NSP) under Merit-cum-Means based Scholarship Scheme for Minorities for the 2018-19 (As on 30.12.2018)

Sl. No States		Fresh	Renewal	Total
1.	Andaman and Nicobar Islands	94	1	95
2.	Andhra Pradesh	14031	1269	15300
3.	Arunachal Pradesh	0	0	0
4.	Assam	2029	1170	3199
5.	Bihar	7552	5900	13452

Written Answers to [03 January, 2019] Unstarred Questions 363

S1. N	o States	Fresh	Renewal	Total
6.	Chandigarh	6	4	10
7.	Chhattisgarh	478	264	742
8.	Dadra and Nagar Haveli	1	1	2
9.	Daman and Diu	0	0	0
10.	Delhi	486	175	661
11.	Goa	46	35	81
12.	Gujarat	2228	1676	3904
13.	Haryana	2543	481	3024
14.	Himachal Pradesh	30	25	55
15.	Jammu and Kashmir	14533	2922	17455
16.	Jharkhand	1158	643	1801
17.	Karnataka	24779	5179	29958
18.	Kerala	18844	12015	30859
19.	Lakshadweep	0	0	0
20.	Madhya Pradesh	1632	953	2585
21.	Maharashtra	22326	2541	24867
22.	Manipur	265	152	417
23.	Meghalaya	715	570	1285
24.	Mizoram	1860	90	1950
25.	Nagaland	612	699	1311
26.	Odisha	4695	313	5008
27.	Puducherry	28	31	59
28.	Punjab	1455	1887	3342
29.	Rajasthan	5403	1929	7332
30.	Sikkim	47	3	50
31.	Tamil Nadu	8202	3029	11231
32.	Telangana	2366	1471	3837

364	Written Answers to	[RAJYA SABHA]		Unstarred Questions Total	
Sl. No States		Fresh	Renewal		
33.	Tripura	347	57	404	
34.	Uttarakhand	244	279	523	
35.	Uttar Pradesh	6225	4301	10526	
36.	West Bengal	6037	7418	13455	
	Total	151297	57483	208780	

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PPP model in schooling system

2507. PROF. M.V. RAJEEV GOWDA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government has set up a committee to assess the viability of a Public Private Partnership (PPP) model in the schooling system in the country;

(b) if so, the details thereof; and

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(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SATYA PAL SINGH): (a) to (c) No, Sir. The Right of Children to Free and Compulsory Education (RTE) Act, 2009 provides for free and compulsory education for children of the age 6-14 years for classes I to VIII. The RTE Act became operational *w.e.f.* 01.04.2010. Section 6 of the RTE Act mandates that the appropriate governments and local authorities shall establish, within the area or limits of a neighbourhood, a school, where it is not already established, within a period of three years from the commencement of the Act. Further, Section 7(1) of the Right of Children to Free and Compulsory Education (RTE) Act. 2009 states that the Central Government and the State Government shall have concurrent responsibility for providing funds for carrying out the provisions of this Act.

Sarva Shiksha Abhiyan (SSA) was designated as a vehicle programme for universalization of elementary education up-to 2017-18, which was implemented in consultation and coordination of States/UTs throughout the country. Now, the provisions of RTE Act 2009 are implemented through the Samagra Shiksha formulated during 2018-19 after submerging the erstwhile schemes of SSA, Rashtriya Madhyamik Shiksha Abhiyan (RMSA) and Teacher Education (TE).